GOVERNMENT OF INDIA OVERSEAS INDIAN AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:2404
ANSWERED ON:28.03.2012
ILLEGAL IMMIGRANTS IN FOREIGN COUNTRIES
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Will the Minister of OVERSEAS INDIAN AFFAIRS be pleased to state:

- (a) whether the Government is aware of the problem of lakhs of persons/workers of Indian origin facing deportation because of their being declared as illegal immigrants in foreign countries particularly in Britain and Middle-East;
- (b) if so, the details thereof along with the number of workers declared illegal immigrants;
- (c) whether the Proctor of Emigrants has inquired into the matter;
- (d) if so, the main reasons advanced by these countries in this regard;
- (e) whether the said issue has been taken up with concerned Governments; and
- (f) if so, the current status and the proposed solution of the issues?

Answer

MINISTER OF OVERSEAS INDIAN AFFAIRS(SHRI VAYALAR RAVI)

- (a) & (b): The information received from Indian Missions abroad is given in the Annexure. In 2010 and 2011 Oman, the Kingdom of Saudi Arabia and Malaysia had declared amnesties for illegal emigrants either to regularize their stay or leave the country without penalty.
- (c) to (f): Protector General of Emigrants (PGE) does not monitor illegal emigrants or persons deported from foreign countries. However, whenever an amnesty is declared in any Emigration Check Required (ECR) country, PGE, in consultation with the concerned Mission takes up the matter with the local authorities concerned for the repatriation of the workers availing the benefits of amnesty.